GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:386 ANSWERED ON:23.11.2011 APPEAL PROCEDURE UNDER RTI ACT Chavan Shri Harischandra Deoram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether all the States have not drafted the appeal procedure rules under the RTI Act;

(b) if so, the details thereof; and

(c) the Government's plan to ensure that the appeals procedure under the Act is an enabled rules in the spirit of the law?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) & (b): Information is not centrally maintained.

(c): The appropriate government is empowered to frame appeal procedure rules under the provisions of the RTI Act, 2005.